

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1026/GT/2025

Subject : Petition for revision of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 1.4.2019 to 31.3.2024 after truing up exercise.

Petition No. 17/GT/2026

Subject : Petition for approval of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NTPC Tamil Nadu Energy Company Limited (NTECL)

Respondents : APEPDCL and 13 Ors.

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTECL
Ms. Ritu Apurva, Advocate, NTECL
Ms. Pragya Pushkar, Advocate, NTECL
Shri Harsh V Kabra, NTECL
Shri B Subhakar, NTECL
Shri Vineet Kant Rajora, NTEDCL
Ms. Anusha Nagaranjan, Advocate, TNPDCL
Shri Rahul Ranjan, Advocate, TNPDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that APTEL, in Appeal No. 212 of 2017 in Review Petition No. 28/RP/2016 (Petition No. 198/GT/2013), has remanded the matter to the Commission. She accordingly prayed that a consequential order may be passed, pursuant to the remand by APTEL, as the same may have a bearing in the present tariff proceedings and, in the meanwhile, the pleadings in the present matters be completed.

2. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to file the following additional information, on an affidavit, after serving a copy to the Respondents, on or before **13.3.2026**.

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- a. *Provide details of the proportionate cost of land of the existing project, which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations.*
- b. *Furnish an Auditor-certified document, providing the segregation of the line items of additional capital expenditure claimed under Regulation 25(1), indicating the corresponding heads of expenditure as approved in Order dated 25.4.2019 in Petition No. 67/MP/2018.*



- c. *Copy of Assessment Orders for the period 2019-20 to 2023-24 (ITR in case Assessment Order is not issued).*
- d. *Furnish Form-13 (in Excel format with all formulae and cell linkages), based on the actual applicable ROI without considering the adjustment towards sharing benefits on refinancing.*
- e. *Furnish auditor-certified Form-J and Form-S (with UDIN).*
- f. *Provide supporting document and justification for claiming Additional O&M expenses due to the adverse impact of coastal environment of Rs. 23042 lakh for the period 2019-24.*
- g. *The Petitioner to comply with all the directions given in the Order dated 30.5.2023 in Petition No. 411/GT/2020 and in the order dated 17.5.2024 in Review Petition No. 27/RP/2023.*

Petition No. 17/GT/2026 (2024-29)

- a. *Provide details of decapitalization corresponding to Additional Capital Expenditure claimed under Regulation 25(2) of the 2024 Tariff Regulations with due linkages to Form 9A.*
 - b. *Furnish the certificate of obsolescence for the existing LT breakers from the OEM or, in the absence thereof, a certificate from the competent authority regarding the obsolescence of the equipment, corresponding to the claim for LT Breakers Replacement.*
 - c. *Provide supporting document and justification for claiming Additional O&M for Desalination Plant of Rs. 7418 lakh for the period 2024-29.*
 - d. *Provide Form-15 and Form-15A as per the terms and conditions of the 2024 Tariff Regulations*
4. The Respondents are permitted to file their replies, on or before **10.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.4.2026**.
5. The Petition will be listed for hearing on **5.5.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

